

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-1992/96
MA-1886/96

New Delhi this the 10th day of July, 1997. (9)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Sh. S.P. Biswas, Member (A)

1. Sh. Suresh Chand,
S/o Sh. Ramchander,
R/o 1609/10, Basti Peopalwali,
Sadar Bazar, Delhi.
2. Sh. Bani Singh,
S/o Sh. Mohan,
R/o R-2007, Netaji Nagar,
New Delhi.
3. Sh. Sikander,
S/o Shri Jani,
R/o Vill. & P. Q. Hiranki,
Delhi.
4. Sh. Rakesh Kumar,
S/o Daryao Singh,
Air Force Station,
Rajokri, New Delhi-38. Applicants

(through Sh. George Parackin, advocate)

versus

1. Union of India through
Secretary,
Ministry of Defence,
New Delhi.
2. Air Force Commanding-in-charge,
Air Force, Western Air Command,
Subroto Park, New Delhi.
3. Commanding Officer,
Air Force Station (25 Wing Unit)
Rajokri, New Delhi. Respondents

Order (Oral)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

The learned counsel for the applicants seeks permission to withdraw this Q.A. on the basis of the orders passed in DA-1350/97. Permission, as prayed for, is granted. Accordingly this Q.A. is disposed of as withdrawn.


(S.P. Biswas)
M(A)

/vv/


(Dr. Jose P. Verghese)
V.C. (J)